

introduce the bill.

[*Translation*]

[*Translation*]

SHRI RAM VILAS PASWAN: I introduce the Bill.

But I am afraid that Hon. Minister has not gone through the bill properly which he is introducing. Otherwise, I did not expect that a reasonable person like Mr. Dinesh Goswami would raise the Membership fees from Rs. 250 to Rs. 750 for those persons who are quite poor often remain without money. I don't think it proper to increase this burden on a law-graduate who is going to make a start in legal profession. Madam Chairman; though you are no more a communist as communist block is itself changing but even as a socialist.....

16.36 hrs.

ADVOCATES (AMENDMENT) BILL\*

[*English*]

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): I beg to move for leave to introduce a Bill further to amend the Advocates Act, 1961.

[*English*]

Madam, even as a socialist you will never support this Bill.

MR. CHAIRMAN: Motion moved:

MR. CHAIRMAN: What is the Constitutional point involved?

"That leave be granted to introduce a Bill further to amend the Advocates Act, 1961." Yes, Mr. Harish Rawat.

SHRI HARISH RAWAT: I am not talking about the Chairperson.

[*Translation*]

SHRI HARISH RAWAT (Almora): This Government had come to power with promises to work for the welfare of poor and unemployed. I welcome the good provisions of the Bill, but.....

[*Translation*]

Even Shri Somnath Chatterjee would not support it. The proposal to enhance the fees from Rs. 250 to Rs. 750 is unjust and an unnecessary burden on legal profession. You should kindly get this bill reviewed so that we are not forced to oppose it at the consideration stage. I think that this dangerous clause has escaped the Notice of hon. Minister. Kindly try to remove this harmful clause.

[*English*]

SHRI SOMNATH CHATTERJEE (Bolpur): Madam, because his name is not there in the Calling Attention that is why he is speaking on every Bill.

[*English*]

SHRI HARISH RAWAT: Madam, I am trying to follow Mr. Somnath Chatterjee. He is my elder.

SHRI DINESH GOSWAMI: Madam, I admire the new efforts of Shri Harish Rawat to come into prominence by objecting to every Bill that we bring. But I would only like to point out that the Bar Council of India had made certain suggestions and on the very serious consideration of the suggestions made by the Bar Council of India we have now introduced this Bill. All the provisions of

MR. CHAIRMAN: It is not a bad idea.

SHRI HARISH RAWAT: But I will not follow him the way he is moving towards a reactionary Government.

the Bill will be the subject matter debate and Members at the time of the debate can put forth their own points and we will consider them at that stage. It is too premature at this stage. The objections are too premature at this stage.

SHRI P.R. KUMARAMAGALAM (Salem): Madam Chairperson, I want a small clarification.

MR. CHAIRMAN: There is no scope for clarification at this stage.

SHRI P.R. KUMARAMANGALAM: There is a point which we would like to know. Does the Government bring this Bill after application of its mind or only automatically by including whatever points the Bar Council of India have made?

SHRI DINESH GOSWAMI: Let me point out that after application of mind this Bill has been brought. Even some of the suggestions given by the Bar Council of India have not been accepted and incorporate in the Bill. Everything has been thoroughly considered.

MR. CHAIRMAN The question is:

"That leave be granted to introduce a Bill further to named the Advocates Act, 1961."

*The Motion was adopted*

SHRI DINESH GOSWAMI: I introduce the Bill.

16.44 hrs.

#### MATTERS UNDER RULE 377

[English]

- (i) **Need to take steps for eradication of diseases and making life saving drugs available**

SHRIMATI VYJAYANTIMALA BALI (Madras South): Apart from the 'war on

hunger', the developing countries should immediately declare a 'war on disease', more particularly the killer diseases like, cancer, T.B. The poverty-ridden teeming millions need immediate assistance in this matter. During over last forty years of our independence, we have no doubt been able to create medical facilities in our country. Today even the very poor ones could go for treatment in the best of the Government hospitals, but a problem arises when they do not get the much-needed life saving drugs. Some institutions in this field have been doing yeoman's service, but what is most needed is the clear realisation on the part of the Government, the importance of making available hundreds of life saving drugs free. This can only be done when the Government comes out openly in this field to help all such institutions and rewards all those celebrities who are engaged in this noble cause.

[Translation]

- (ii) **Need to take steps to overcome electricity Shortage in Bihar**

SHRI RAMENDRA KUMAR RAVI YADAV (Madhepura): Madam Chairman, I would like to draw the attention of the House to the following important matter under rule 377.

The acute shortage of electricity has almost stalled the development of Bihar. Only six per cent people of Bihar get the facility of electricity. In the first five-year plan about 8% of the allocation was spent on electricity while in the seventh five year plan just 2.93% of the total amount was spent on electricity. According to a report of Bihar State Electricity Board the minimum need of electricity in Bihar would be 2456 MW for year 1990-91. But only 300 M.W. electricity is generated in Bihar and 200 MW is obtained from outside the state. Thus Bihar is Managing with just 500 MW instead of the needed 2456 MW to less some of its difficulties Bihar had asked N.T.P.C. To supply electricity but the latter refused to oblige as there are already arrears of Rs. 96 crores against Bihar.